

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:5068
ANSWERED ON:28.04.2005
CRIME IN TRAINS STATIONS
Narhire Smt. Kalpana Ramesh

Will the Minister of RAILWAYS be pleased to state:

to the reply given to Unstarred Question No.1489 dated December 09, 2004 regarding crimes in trains / stations and state:

- (a) whether the information has since been collected;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor and the time by which the information is likely to be collected?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU)

(a) to (c): Yes, Sir. The assurance given to the said Question has already been fulfilled on 31.3.2005. However, information is given in the Appendix.

APPENDIX REFERRED IN REPLY TO PARTS (a) TO (c) OF UNSTARRED QUESTION NO.5068 BY SHRIMATI (SAW.) KALPANA RAMESH NARHIRE TO BE ANSWERED IN LOK SABHA ON 28-04-2005 REGARDING CRIME IN TRAINS / STATIONS.

(a) to (c): There has been an increase in the number of cases of crime (Murder, Dacoity, Robbery and theft of passengers' belongings) reported on the Railways during the year 2004 as compared to the year 2003.

The number of cases of Murder, Dacoity, Robbery and Drugging of passengers and theft of passengers' belongings reported over Zonal Railways during the year 2004 is as under:-

Year	Murder	Dacoity	Robbery	Drugging	Theft of	
	Passengers				belongings	
2004 In Trains		49	107	224	467	7055
In premises	220	25	183	81	4645	

The above cases of crimes on railways are reported to, registered and investigated by the concerned Government Railway Police (GRP) of the State Governments.

Yes, Sir. On 25.6.2004, 10-12 dacoits threatened the passengers of train No. 2322 Dn. (Mumbai-Howrah Express) between Bhabhua Road and Kudra Stations, at the point of fire- arms and knife and looted cash amounting to Rs.1,00,000/- (Rs. One lakh) alongwith personal belongings. They also caused knife injury to a passenger, who was travelling in AC-3 Tier Coach. The injured person was rendered Medical Aid. In this connection, Government Railway Police (GRP)/ Sasaram (Bihar) has registered a case No.32/04 dated 25.6.2004 under sections 395 and 397 of the Indian Penal Code.

In order to improve safety and security of passengers traveling by trains, the Railway Protection Force Act, 1957 and the Railways Act, 1989 have been amended to enable Railway Protection Force to effectively supplement the efforts of the Government Railway Police (GRP) of the State Governments in controlling Crime. As such, RPF escort parties, as far as possible are deployed for escorting of important trains, withdrawing them from various scheduled duties, to assist GRP actively w.e.f. from 1st July, 2004. Approximately 1,288 train escort parties of RPF are deployed daily for this purpose, in addition to strengthening security in Railway premises, to supplement the efforts of Government Railway Police (G.R.P). Investigation and prosecution of crime under the Indian Penal Code

(including theft, robbery and drugging) as well as sabotage related cases under the Railways Act continue to be with the GRP (State Police).